

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**Item No. 23
CA Nos.201/2017, 201/2018
IA Nos. 142/2021, 336/2021
1875/2022 and 1876/2022
In
CP (IB) No. 6/Chd/CHD/2017
(Admitted Matter)**

**Under rule 11 of NCLT Rules 2016 and under Sections
43 & 9, 66 & 60(5), 10 IBC 2016**

In the matter of:

Hind Motors India Ltd.

...Applicant

Present:

Mr. Aalok Jagga, Advocate and Mr. APS Madaan, Advocate for applicant in IA Nos. 336/2021 and 1875/2022.

Mr. Vikas Kumar, Advocate for respondent No.2 in IA No.336/2021 and for respondent No.1, 5 and 7 in IA No.201/2018.

Mr. Shailender Kashyup with Mr. Deepakur Sharma, Advocates for respondent No. 3 in IA No. 336/2022.

Mr. Krishan Vind Jain, Liquidator.

IA No. 336/2021

At the joint request of learned counsel for the respondents, a short adjournment is granted. Learned counsels for the respondents are directed to file their replies within one week with copies in advance to the counsel opposite. This shall be treated as last opportunity failing which their right to reply shall be closed. List on 31.03.2023.

IA No.201/2018

A date is requested by learned counsel for the respondents No.1, 5 and 7. He is directed to file his reply within two weeks with a copy in advance to the counsel opposite. He is also directed to file his vakalatnama within two weeks and rejoinder thereto be also filed within next two weeks with copy in advance to the counsel opposite.

CA Nos.201/2017, 201/2018 ,IA Nos. 142/2021, 336/2021
1875/2022 and 1876/2022

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Despite the last opportunity given in our order dated 01.02.2023, no reply has been filed by learned counsel for the respondent Nos.2, 3, 4, 6 and 8. Even today none appeared on their behalf. It seems that they are not interested in filing their reply and therefore their right to reply is forfeited and they are proceeded against ex parte.

List on 31.03.2023.

IA No.201/2017

Compliance affidavit has been filed vide diary No.00033/01 dated 02.03.2023 and is taken on record. Today none appeared on the behalf of respondent. One last opportunity is granted to the respondents for filing reply within two weeks with copy in advance to the counsel opposite. Rejoinder, thereto, if any be also filed within next two weeks with copy in advance to the counsel opposite. List on 31.03.2023.

IA No.142/2023.

The learned counsel for the applicant is directed to comply with the order dated 28.01.2023. Learned counsel for the parties are also directed to take this case seriously. List on 31.03.2023.

IA No.1875/2022 and 1876/2022

List these IAs along with IA No.336/2021. Interim order dated 23.12.2022 will continue till the next date of hearing. List on 31.03.2023.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

SD/-

(Harnam Singh Thakur)
Member (Judicial)

March 06, 2023
DS

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